

Annexure-7

Name of the corporate debtor: Coastal Energen Pvt Ltd ; Date of commencement of CIRP: 4th February, 2022 ; List of creditors as on: 31st August, 2023

List of operational creditors (Government dues)

(Amount in ₹)

Sl. No.	Details of Claimant		Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim under verification	Amount of claim not admitted	Remarks, if any	
	Department	Government	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?						% of voting share in CoC, if applicable
1	Deputy Commissioner of Income Tax, Central Circle - 1(1), Chennai	Chennai	15-Feb-22	55,359,965.00	2,820,802.00	Income Tax	-	-	No	-	51,172,213.00	-	-	1,366,950.00	Writ Petition against a part of this claim is pending before Madras High Court. WP Nos 3409, 3413, 3420, 3411 and 3418 of 2023. The Resolution Professional has considered the said part of the claim under 'Contingent liability' as the matter is pending in the judicial fora.
2	Southern Regional Power Committee, Government Of India, MoP, CEA, 29, Race Course Cross Road, Bangalore - 560009	Government of India	21-Feb-22	1,213,832.00	875,559.00	Reimbursement of annual expenditure of SRPC Secretariat	-	-	No	-	-	-	-	338,273.00	
3	Southern Regional Power Committee, Government Of India, MoP, CEA, 29, Race Course Cross Road, Bangalore - 560009	Government of India	21-Feb-22	275,000.00	275,000.00	Annual subscription	-	-	No	-	-	-	-	-	
4	Grid Controller Of India Ltd (Erstwhile Power System Operation Corporation Ltd.), Southern Regional Load Dispatch Centre	Government of India	21-Feb-22	15,358,694.00	15,346,466.00	SRDC Fees and Charges and Deviation Charges	-	-	No	-	-	-	-	12,228.00	The full not admitted amount relates to TDS deducted.
5	Power Grid Corporation Of India Limited, Southern Region Transmission System - II	Government of India	03-Mar-22	2,032,550.00	754,838.00	Operations and maintainance	-	-	No	-	-	-	-	1,277,712.00	Not admitted amount includes TDS of Rs. 13,014/- which has been provisioned in the books of the Corporate Debtor.
6	Employees' State Insurance Corporation	Government of India	21-Mar-22	156,860.00	131,176.00	Contribution, Interest & Damages to ESIC	-	-	No	-	-	-	-	25,684.00	
7	Employees Provident Fund Organisation, Regional Office, Chennai 600014	Government of India	01-Apr-22	996.00	996.00	Short remittance	-	-	No	-	-	-	-	-	
8	The Additional Director General, Directorate General of GST Intelligence, Coimbatore Zonal Unit, Coimbatore	Government of India	19-Apr-22	1,112,473,585.00	1.00	Service tax payable on capacity charges and late payment surcharges for the period from 01/12/2014-30/06/2017	-	-	No	-	1,112,473,585.00	-	-	-	Writ Petition against this demand is pending before Division Bench. Writ Appeal 1898 of 2021, Coastal Energen Pvt. Ltd. v/s Union of India & The Additional Director General of GSTI. The Resolution Professional has notionally valued the admitted claim (One Rupee) and considered the demand under 'Contingent liability' as the matter is pending in the judicial fora.
9	Central Transmission Utility of India Ltd.	Government of India	29-Apr-22	622,238,909.00	65,938,909.00	Transmission and relinquishment charges	-	-	No	-	556,300,000.00	-	-	-	A part of the claim related to relinquishment charges has been appealed by the Corporate Debtor before APTEL. Appeal No. 301/2020, Coastal Energen Pvt. Ltd. V. Central Electricity Regulatory Commission. The Resolution Professional has considered the said part of the claim under 'Contingent liability' as the matter is pending in the judicial fora.
10	Employees Provident Fund Organisation, Regional Office, Chennai 600014	Government of India	12-May-22	20,008.00	20,008.00	Penal damages and interest under section 14B and 7Q	-	-	No	-	-	-	-	-	

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	Department	Government	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC, if applicable					
11	N. Pandiyaraj, I.R.S. - Deputy Commissioner Of Customs, Arrears Recovery Cell, Custom House, New Harbour Estate, Thoothukudi	Government of India	06-Sep-22	117,923,007.00	1.00	Custom Duty, Fine & Penalty	-	-	No	-	116,892,170.50	-	-	1,030,835.50	Coastal Energen Pvt Ltd filed an Appeal before CESTAT challenging the order of the Commissioner in levying additional penalty of INR 10.50 Cr. and a penalty of INR 0.84 Cr. Appeal No. 40435 of 2020, Coastal Energen Pvt. Ltd. v/s Commissioner Customs House, Tuticorin The Resolution Professional has considered the said part of the claim under 'Contingent liability' as the matter is pending in the judicial fora.
Total				1,927,053,406.00	86,163,756.00		-	-		-	1,836,837,968.50	-	-	4,051,682.50	